

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 223 OF 2015
APPEAL NO. 225 OF 2015
APPEAL NO. 237 OF 2015 & IA NO. 165 OF 2016
APPEAL NO. 237 OF 2016 & IA NO. 513 OF 2016
APPEAL NO. 315 OF 2016
APPEAL NO. 12 OF 2017

Dated: 8th January, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Reliance Infrastructure Ltd.

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza
Ms. Divya Anand

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1
(in all appeals)

Ms. Stuti Kishan for R-1 in A.No.223 of 2015

Mr. M.Y. Deshmukh
Ms. Manjeet Kirpal for R-7/MSETCL
(in A.No.223 of 2015)

Mr. Ashutosh Srivastava for R-7
(in A.No.237 of 2015)

ORDER

Learned counsel for the Respondent seeks adjournment of the matter.

List this batch of appeals for hearing on **25.01.2019.**

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson